

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-1060**  
ANSWERED ON-04/12/2024

**STATE LEVEL AND DISTRICT LEVEL ROAD SAFETY COMMITTEES**

1060. SHRI BABUBHAI JESANGBHAI DESAI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) whether States have formed State Level and District Level Road Safety Committees at district level and whether they are functional;
- (b) if so, the details thereof;
- (c) how many stakeholders are there in these Committees from Gujarat and Maharashtra;
- (d) whether Government received any recommendations from stakeholders for road safety policy; and
- (e) if so, the details thereof?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Sub-section (2) and (3) of section 215 of the Motor Vehicles Act, 1988 provides for constitution of State Road Safety Council (SRSC) and District Road Safety Committee (DRSC) respectively, by the State Government through a Notification in the Official Gazette. The Supreme Court Committee on Road Safety (SCCoRS) observed that different States have different composition of DRSC. Therefore to maintain a uniform structure of the DRSC in the country, SCCoRS directed for a uniform composition, terms of reference, functions, place and frequency of meeting etc. of DRSC vide its letter dated 29th March, 2022. Notification regarding DRSC by 33 States/UTs in compliance to the directions of SCCoRS has been received in the Ministry. Besides, notifications of SRSC in respect of 18 States/UTs are also received in the Ministry. Confirmation about functionality of these Councils and Committees have been received from 18 States namely Gujarat, Maharashtra, Jammu and Kashmir, Assam, Tamil Nadu, Odisha, Rajasthan, Uttarakhand, Himachal Pradesh, Telangana, Nagaland, Manipur, Punjab, Madhya Pradesh, Haryana, Andhra Pradesh, Bihar and Uttar Pradesh.

(c) As per information received from Department of Transport, Govt. of Gujarat, Gujarat Road Safety Authority has been constituted under the chairmanship of Hon'ble Transport Minister of the State comprising 14 other stakeholders of different fields vide notification dated 27.02.2018. District Road Safety Committee has also been constituted under the chairmanship of District Magistrate and Collector comprising 12 other stakeholders of different fields vide Notification dated 03.08.2022.

As per information received from Department of Transport, Govt. of Maharashtra, State Road Safety Council has been constituted under the chairmanship of Hon'ble Transport Minister of the State comprising 22 other stakeholders of different fields vide notification dated 13.05.2015. District Road Safety Committee has also been constituted under the chairmanship of District Magistrate and Collector comprising 12 other stakeholders of different fields vide Notification dated 05.12.2022.

(d) and (e) As per the provisions under the Act, the terms and conditions of the SRSC and DRSC are decided by the State Government. As per States' Notifications issued in compliance to the directions of the SCCoRS, the responsibility of DRSC inter-alia includes periodic review of road safety in the district, monitoring of implementation of road safety policy, implement directions of

SCCoRS, etc. Further, State Road Safety Council, in general, gives advice and guidance on road safety at the State level.

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